

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH

C.P. No. 77(ND)/2016

IN THE MATTER OF:

AEZ Infratech Pvt. Ltd.

Vs.

M/s. Somani Worsted Ltd. & Ors.

.... Applicant/petitioner

.... Respondents

under Section 397-398

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

R. VARADHARAJAN

Hon'ble Member (J)

For the Applicant/petitioner: Mr. Dhruv Gupta, Advocate

For the Respondent: Mr. Vivek Kohli & Ms. Aastha Chawla, Advocates

ORDER

On behalf of the arguing counsel Mr. P. Nagesh a request for short adjournment has been made on the ground that he is busy in a matter before the Hon'ble Supreme Court. Learned counsel for the respondent has reluctantly accepted the request.

No further adjournment shall be granted.

Interim order to continue.

The hearing is deferred to 27.10.2017.

High up in the list.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(R. VARADHARAJAN)
MEMBER(JUDICIAL)**